

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**  
**NEW DELHI**

**Company Appeal (AT) (Ins) No.284 of 2020**

**IN THE MATTER OF:**

**Rajiv Kumar Agarwalla**

**...Appellant**

**Versus**

**Rajesh Kejriwal & Ors.**

**...Respondents**

**With**

**Company Appeal (AT) (Ins) No.285 of 2020**

**IN THE MATTER OF:**

**Rajiv Kumar Agarwalla**

**...Appellant**

**Versus**

**Jitendra Lohia**

**...Respondent**

**For Appellant:**

**Shri Jayant Mehta and Shri Bharat Sood,  
Advocates  
Dr. Dhanpat Ram Aggarwal, CA and Ms. Smiti  
Verma**

**For Respondents:**

**Shri Aveak Ganguly and Saikat Sarkar, Advocates  
(R-21 – Liquidator)  
Shri Kumarjit Banerjee, Advocate (COC)**

**ORDER**  
**(Virtual Mode)**

**17.02.2021**      Heard. It is stated that Respondent No.21 – Jitendra Lohia is now the Liquidator of the concerned Corporate Debtor – Prithvi Finvest Company Pvt. Ltd. Appellants to do the necessary correction in the Array of Parties to show the person as Liquidator.

Advocate Shri Kumarjit Banerjee submits that the rest of the Respondents in the Appeal are part of COC and he would be representing the COC. He states that required Vakalatnama, he will ensure is filed before the next date.

Respondents have not filed Reply in the matters. The Liquidator and the COC may file Reply within two weeks. Rejoinder, if any, may be filed within a week thereafter.

Parties may file brief written submissions and copies of Judgements they want to rely, within three weeks.

Counsel for Appellant is insisting for stay to the further developments in the liquidation proceedings. Considering the stages through which matter has gone through and the plea raised belatedly, we do not intend to pass any such Interim Orders. The Appeal itself needs to be taken up and decided one way or the other.

List the Appeal 'for admission (after Notice) hearing' on 22<sup>nd</sup> March, 2021.

[Justice A.I.S. Cheema]  
Member (Judicial)

[Dr. Alok Srivastava]  
Member (Technical)

*rs/md*